

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 511/MP/2026 along with IA No.172/2026

Subject : Petition under Sections 79(1)(b) read with 79(1)(f) of the Electricity Act, 2003 seeking urgent and emergent directions against Gujarat Urja Vikas Nigam Limited's unilateral and illegal deductions against Adani's supplementary invoices and regular monthly invoices raised for supply of power under the Power Purchase Agreements and its amendments.

Petitioner : Adani Power Limited (APL)

Respondent : Gujarat Urja Vikas Nigam Limited (GUVNL)

Date of Hearing : **29.09.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Amit Kapur, Advocate, APL
Ms. Poonam Verma Sengupta, Advocate, APL
Shri Saunak Rajguru, Advocate, APL
Shri Pradyumn Amit Sharma, Advocate, APL
Shri M. G. Ramachandran, Sr. Advocate, GUVNL
Ms. Ranjitha Ramachandran, Advocate, GUVNL
Ms. Srishti Khindaria, Advocate, GUVNL
Shri Aneesh Bajaj, Advocate, GUVNL
Shri Abhigy Goswami, Advocate, GUVNL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition seeks urgent and emergent directions against the unilateral and illegal deduction made by the Respondent, GUVNL, from the Petitioner's supplementary invoices and regular monthly invoices raised for supply of power under the PPAs and amendments thereto. The learned counsel submitted that the Respondent, GUVNL, has unlawfully deducted: (i) amounts towards 'Rebate' from its supplementary invoices raised towards Change in Law compensation on account of taxes and duties, and (ii) amounts by considering the 'anticipated ECR' as a ceiling rate for payment of energy. Learned counsel submitted that such deductions contravene the provisions of the PPAs and accordingly prayed for a direction to restrain GUVNL from making such deductions in subsequent months.

2. The learned senior counsel for the Respondent, GUVNL, accepted notice and sought liberty to file a reply.



3. After hearing the learned counsel and learned senior counsel for the parties, the Commission directed as under:

(a) Admit subject to just exceptions.

(b) The Respondent to file its reply to the Petition and IA, if any, within six weeks with a copy to the Petitioner, who may file its rejoinders, within five weeks thereafter.

4. The Petition, along with IA, will be listed for hearing on **10.12.2026**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)